

**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**AHMEDABAD BENCH**

**O.A.NO./ 242/92**  
**T.A.NO.**

**DATE OF DECISION 16/4/99**

Mr.G.S.Vyas

Petitioner

Mr.Shailesh Brahmbhatt

Advocate for the Petitioner(s)

Versus

Union Of India & Ors.

Respondent

Mrs.P.J.Davawala

Advocate for the Respondent(s)

**CORAM**

**The Hon'ble Mr. V.Radhakrishnan : Member (A)**

**The Hon'ble Mr.A.S.Sanghavi : Member (J)**

**JUDGMENT**

- 1, Whether Reporters of Local papers may be allowed to see the Judgment ?
- 2, To be referred to the Reporter or not ?
- 3, Whether their Lerdships wish to see the fair copy of the Judgment ?
- 4, Whether it needs to be circulated to other Benches of the Tribunal ?

*AN*

Shri G.S.Vyas.

( Through his General Power  
of Attorney Holder)

Shri Anandprasad. S.Vyas.

Wadi, Soni Pole No:4

Vadodara.

..... Applicant

( Advocate : Mr.Shailesh Brahmbhatt)

Versus

1. Union of India

( Notice to be served through  
the Secretary, Ministry of  
Finance, Department of Revenue  
Government of India,  
Secretariat, New Delhi.)

2. Collector of Custom and  
Central Excise,  
Vadodara Collectorate  
P.B. No: 119,  
Vadodara.

3. Shri M.C.Kaul,  
and/or his successor-in-office,  
Deputy Collector (P&E)  
Central Excise and Customs,  
Vadodara.

4. Shri B.S.Chavda,  
and/or his successor-in office  
Assistant Collector  
Central Excise, Division-II,  
Vadodara.

5. Cheif Vigilence Office  
Central Board of Excise & Customs  
Government of India, Ministry of  
Finance, Department of Revenue,  
New Delhi.

..... Respondents.

ORAL ORDER

O.A/242/92

DATE : 16/4/99

Per : Hon'ble Shri V.Radhakrishnan : Member(A)

Neither applicant nor his counsel present.  
Dismissed for default. No costs.

*As*  
(A.S.Sanghavi)  
Member(J)

*VR*  
(V.Radhakrishnan)  
Member(A)

nkk